GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:2988 ANSWERED ON:06.08.2015 Allocation of Coal Blocks Singh Shri Abhishek

Will the Minister of COAL be pleased to state:

- (a) the guidelines fixed by the Union Government for allocating coal blocks for commercial mining;
- (b) whether any proposals have been received by the Union Government for allocating coal blocks to mining undertakings run by the State Governments;
- (c) if so, the State-wise details thereof;
- (d) whether the Union Government has received any proposal from the Government of Chhattisgarh for allocating 5 coal blocks (Madanpur North, Madanpur South, Fatehpur, Morega-II, Morega-I) to the Chhattisgarh Mineral Development Corporation so that coal can be supplied to small cement factories, medium and small industries located in the State; and
- (e) if so, the details thereof and the decision taken by the Union Government thereon?

Answer

MINISTER OF STATE (VC) FOR COAL, POWER, NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (e): In order to augment production of coal to meet the demand in the country especially of the medium and small scale enterprises, the Government is considering allocation of coal mines for commercial mining under the provisions of Coal Mines (Special Provisions) Act, 2015. A request from the Government of Chattisgarh for allocation of 5 coal mines namely, Madanpur North, Madanpur South, Fatehpur, Morga-I & Morga-II to Chattisgarh Mineral Development Corporation has been received. Similar requests have also been received from the Government of West Bengal and the Government of Madhya Pradesh for allocation of coal blocks for commercial mining. The methodology for allocation of coal mines for commercial mining is under deliberation.